

Bill No. 65 of 2023

THE APPROPRIATION (NO. 2) BILL, 2023

A

BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2022-23.

BE it enacted by Parliament in the Seventy-fourth Year of the Republic of India as follows:—

1. This Act may be called the Appropriation (No. 2) Act, 2023.

Short title.

2. From and out of the Consolidated Fund of India there may be paid and applied
5 sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate
to the sum of two lakh seventy thousand five hundred eight crore and eighty-nine lakh
rupees towards defraying the several charges which will come in course of payment during
the financial year 2022-23 in respect of the services specified in column 2 of the Schedule.

Issue of
Rs. 270508,89,00,000
out of the
Consolidated
Fund of India
for the financial
year
2022-23.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund
10 of India by this Act shall be appropriated for the services and purposes expressed in the
Schedule in relation to the said year.

Appropriation.

THE SCHEDULE
(See sections 2 and 3)

1	2	3		
No. of Vote	Services and purposes	Sums not exceeding		
		Voted by Parliament	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
1	Department of Agriculture and Farmers Welfare Revenue	4,00,000	..	4,00,000
2	Department of Agricultural Research and Education Revenue	145,29,00,000	..	145,29,00,000
3	Atomic Energy Revenue	..	18,00,00,000	18,00,00,000
	Capital	1,00,000	..	1,00,000
4	Ministry of Ayush Revenue	1,00,000	..	1,00,000
5	Department of Chemicals and Petrochemicals..... Revenue	1,00,000	..	1,00,000
6	Department of Fertilisers Revenue	36325,36,00,000	..	36325,36,00,000
7	Department of Pharmaceuticals Revenue	1,00,000	1,00,000	2,00,000
8	Ministry of Civil Aviation Revenue	2,00,000	..	2,00,000
	Capital	10,00,00,000	..	10,00,00,000
9	Ministry of Coal Revenue	1,00,000	..	1,00,000
10	Department of Commerce Revenue	742,01,00,000	..	742,01,00,000
11	Department for Promotion of Industry and Internal Trade Revenue	2,00,000	29,00,000	31,00,000
	Capital	235,98,00,000	..	235,98,00,000
12	Department of Posts Revenue	83,96,00,000	..	83,96,00,000
	Capital	518,40,00,000	..	518,40,00,000
13	Department of Telecommunications Revenue	25052,58,00,000	25,00,00,000	25077,58,00,000
	Capital	634,36,00,000	1,14,00,000	635,50,00,000
14	Department of Consumer Affairs..... Capital	6,77,00,000	..	6,77,00,000
15	Department of Food and Public Distribution..... Capital	3,21,00,000	..	3,21,00,000
16	Ministry of Cooperation Revenue	1002,03,00,000	..	1002,03,00,000
	Capital	1,00,000	..	1,00,000
18	Ministry of Culture Revenue	2,00,000	..	2,00,000
19	Ministry of Defence (Civil) Revenue	2327,36,00,000	1,71,00,000	2329,07,00,000
	Capital	2,00,000	..	2,00,000
20	Defence Services (Revenue) Revenue	7219,57,00,000	20,87,00,000	7240,44,00,000
21	Capital Outlay on Defence Services..... Capital	1,00,000	233,98,00,000	233,99,00,000
22	Defence Pensions Revenue	33724,38,00,000	..	33724,38,00,000
23	Ministry of Development of North Eastern Region... Capital	33,76,00,000	..	33,76,00,000
24	Ministry of Earth Sciences Revenue	3,00,000	..	3,00,000
25	Department of School Education and Literacy Revenue	1,00,000	..	1,00,000
26	Department of Higher Education Revenue	12,67,00,000	..	12,67,00,000
	Capital	1,00,000	..	1,00,000
27	Ministry of Electronics and Information Technology .. Revenue	3,00,000	..	3,00,000
	Capital	1,00,000	..	1,00,000
28	Ministry of Environment, Forests and Climate Change Revenue	2,00,000	..	2,00,000
	Capital	1,00,000	..	1,00,000
29	Ministry of External Affairs Revenue	451,58,00,000	..	451,58,00,000
30	Department of Economic Affairs Revenue	4,00,000	..	4,00,000
32	Department of Financial Services Revenue	1,00,000	..	1,00,000
35	Department of Revenue Revenue	67012,58,00,000	..	67012,58,00,000
36	Direct Taxes Capital	2,00,000	..	2,00,000
37	Indirect Taxes Revenue	1,00,000	..	1,00,000
	Capital	2,00,000	..	2,00,000

1	2	3		
No. of Vote	Services and purposes	Sums not exceeding		
		Voted by Parliament	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
38	Indian Audit and Accounts Department Capital	134,21,00,000	..	134,21,00,000
	CHARGED.— <i>Interest Payments</i> Revenue	..	4830,00,00,000	4830,00,00,000
	CHARGED.— <i>Repayment of Debt</i> Capital	..	70762,96,00,000	70762,96,00,000
41	Pensions Revenue	1499,19,00,000	..	1499,19,00,000
42	Transfers to States Revenue	1,00,000	..	1,00,000
	Capital	1,00,000	1,00,000	2,00,000
43	Department of Fisheries Revenue	1,00,000	..	1,00,000
44	Department of Animal Husbandry and Dairying Revenue	31,14,00,000	..	31,14,00,000
45	Ministry of Food Processing Industries Revenue	1,00,000	..	1,00,000
46	Department of Health and Family Welfare Revenue	3,00,000	..	3,00,000
	Capital	1,00,000	..	1,00,000
49	Ministry of Home Affairs Revenue	1,00,000	..	1,00,000
	Capital	1,00,000	..	1,00,000
51	Police Revenue	1,00,000	..	1,00,000
	Capital	1,00,000	13,00,000	14,00,000
52	Andaman and Nicobar Islands Revenue	9,00,000	..	9,00,000
	Capital	20,00,000	..	20,00,000
55	Ladakh Revenue	4,00,000	..	4,00,000
56	Lakshadweep Revenue	35,95,00,000	..	35,95,00,000
57	Transfers to Delhi Capital	1,00,000	..	1,00,000
58	Transfers to Jammu and Kashmir Revenue	158,00,00,000	..	158,00,00,000
60	Ministry of Housing and Urban Affairs Revenue	4,00,000	..	4,00,000
	Capital	3,00,000	..	3,00,000
61	Ministry of Information and Broadcasting Revenue	1,00,000	..	1,00,000
62	Department of Water Resources, River Development and Ganga Rejuvenation Revenue	1,00,000	..	1,00,000
	Capital	1,00,000	..	1,00,000
64	Ministry of Labour and Employment Revenue	1,00,000	..	1,00,000
65	Law and Justice Revenue	3166,09,00,000	..	3166,09,00,000
66	Election Commission Capital	1,00,000	..	1,00,000
68	Ministry of Micro, Small and Medium Enterprises .. Revenue	2306,21,00,000	..	2306,21,00,000
69	Ministry of Mines Revenue	151,95,00,000	..	151,95,00,000
71	Ministry of New and Renewable Energy Revenue	5536,00,00,000	..	5536,00,00,000
76	Ministry of Petroleum and Natural Gas Revenue	2,00,000	..	2,00,000
77	Ministry of Planning Revenue	16,44,00,000	..	16,44,00,000
78	Ministry of Ports, Shipping and Waterways Revenue	1,00,000	..	1,00,000
	Capital	23,86,00,000	..	23,86,00,000
79	Ministry of Power Revenue	1,00,000	..	1,00,000
	CHARGED. — <i>Union Public Service Commission</i> Revenue	..	18,75,00,000	18,75,00,000
85	Ministry of Railways Revenue	1340,94,00,000	68,80,00,000	1409,74,00,000
	Capital	1,00,000	882,00,00,000	882,01,00,000
86	Ministry of Road Transport and Highways Revenue	1,00,000	..	1,00,000
	Capital	3693,10,00,000	..	3693,10,00,000
88	Department of Land Resources Revenue	1,00,000	..	1,00,000
89	Department of Science and Technology Revenue	2,00,000	..	2,00,000
90	Department of Biotechnology Revenue	2,00,000	..	2,00,000
91	Department of Scientific and Industrial Research .. Revenue	1,00,000	..	1,00,000

1	2	3		
No. of Vote	Services and purposes	Sums not exceeding		
		Voted by Parliament	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
92	Ministry of Skill Development and Entrepreneurship.. Revenue	1,00,000	..	1,00,000
93	Department of Social Justice and Empowerment..... Capital	8,17,00,000	..	8,17,00,000
94	Department of Empowerment of Persons with Disabilities Revenue	1,00,000	..	1,00,000
95	Department of Space Revenue	1,00,000	..	1,00,000
	Capital	1,00,000	..	1,00,000
98	Ministry of Textiles Revenue	2,00,000	..	2,00,000
100	Ministry of Tribal Affairs Revenue	96,00,000	..	96,00,000
102	Ministry of Youth Affairs and Sports Revenue	1,00,000	..	1,00,000
	TOTAL:	193645,24,00,000	76863,65,00,000	270508,89,00,000

STATEMENT OF OBJECTS AND REASONS

This Bill is introduced in pursuance of article 114 (1) of the Constitution of India, read with article 115 thereof, to provide for the appropriation out of the Consolidated Fund of India of the moneys required to meet the supplementary expenditure charged on the Consolidated Fund of India and the grants made by the Lok Sabha for expenditure of the Central Government for the financial year 2022-23.

NIRMALA SITHARAMAN.

PRESIDENT'S RECOMMENDATION UNDER ARTICLE 117 OF THE CONSTITUTION OF INDIA

**[Letter No. 4(1)-B(SD)/2023, dated 10.3.2023 from Smt. Nirmala Sitharaman,
Minister of Finance to the Secretary-General, Lok Sabha]**

The President, having been informed of the subject matter of the proposed Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2022-23, recommends under article 117(1) and (3) of the Constitution, the introduction of the Appropriation (No. 2) Bill, 2023 in Lok Sabha and also the consideration of the Bill.

LOK SABHA

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BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2022-23.

(Smt. Nirmala Sitharaman, Minister of Finance)